

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

Appeal No.132/2017

**In the matter of :
Raj Autorides (P) Limited**

....PETITIONER

**SECTION :
Under Section 252**

Order delivered on 18.12.2017

**Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner

: Mr. Amit Agrawal, Advocate

For the Respondent/Cor. Debtor
For the RD (N)
For the Intervener

:-
: Mr. Manish Raj, Co. Prosecutor
: Ms. Lakshmi Gurung, Standing
Counsel, Income tax Deptt.

ORDER

Learned authorized representative for the petitioner is present and represents that rejoinder to the reply as filed by the Respondent ROC has also been filed today (18.12.2017) vide diary No.5471.

The Bench Officer is directed to check with the Registry and update the records with the rejoinder stated to have been filed by the Petitioner. It is also represented by the Ld. authorized representative for the petitioner that jurisdictional office of the Income tax Department has also been served which completed the last assessment of the Company on 20.11.2017 and to this effect, proof of service has also been filed only today. The same is also required to be ascertained. However, none appears for the Income tax Department.

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IT Department to respond to the Appeal with their observations/objections, if any, on or before the next date of hearing i.e. 18.1.2018.

List on 18.1.2018.

Surjit
18.12.2017

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(R. VARADHARAJAN)
MEMBER (JUDICIAL)